

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7098
ANSWERED ON:08.05.2015
COMPLAINTS AGAINST GOOGLE
Chautala Shri Dushyant

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has received complaints on alleged discriminatory practice of Google in its search advertising services, and if so, the details thereof;
- (b) whether the Competition Commission of India is investigating the dominance by Google in advertising through search engine;
- (c) if so, the details and the outcome thereof; and
- (d) whether there is any financial loss to the Government in this regard and if so, the details thereof?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (c) Competition Commission of India (CCI) has received four cases against Google for alleged abuse of dominant position. CCI has directed its Director General (DG) to investigate these cases under the provisions of the Competition Act, 2002. In two cases filed by M/s Consim Info Pvt. Ltd. and Consumer Unity & Trust Society, both against Google Inc. and M/s Google India Pvt. Ltd., a combined investigation report has been submitted by DG, CCI. Two other cases have been filed by Sh. Vishal Gupta against M/s Google Inc., Google Ireland Ltd. and M/s Google India Pvt. Ltd. and by M/s Albion InfoTel Ltd. against M/s Google Inc., Google Ireland Ltd. and M/s Google India Pvt. Ltd.

(d) The cases filed do not allege any financial loss to the Government.